

great difficulties as this loan has since increased by five times.

Therefore, I request the Government to waive aside this loan so that farmers could be given relief.

(ii) Need to Declare M.C. Road in Kerala as National Highway and also clear the proposal of Kerala Government to Declare Certain Roads as national Highways

[English]

SHRI P.C.CHACKO (Trichur): Sir, the request of the Government of Kerala for declaring some very important roads in Kerala as National Highways is pending before the Government of India. Eight roads in the State were proposed to Government of India to be declared as National Highways and among them the M.C Road which is the main arterial road was announced by the Central Government as National Highway but no action has so far been taken for implementation of the same.

I, therefore, request the Central Government to declare M.C Road as National Highway and consider other proposals from Kerala Government in this regard.

(ii) Need to Provide basic amenities to the Hutment Dwellers on the Railway Lands in Bimbay without any pre- conditions

SHRI SHARAD DIGHE (Bombay North Central): Sir, the matter regarding providing basic amenities such as drinking water taps, latrines, street lights and electricity connections for the hutment dwellers in the lands belonging to Railways in Bombay has been pending since long as the railway authorities

are refusing to give no objection certificate to the hutment dwellers and/or to the Municipal Corporation, for Greater Bombay and/or to State Government of Maharashtra even though no financial burden is involved as far as the railways are concerned. The railways are insisting that before granting no objection certificate to hutment dwellers, the colony should be pushed back at a distance of 30 metres from railway lines and that a wall should be constructed by the State Government along the railway line. The fulfilment of such a condition is impracticable both from the point of view of finding out alternative patches for such displaced hutment dwellers and also from the point of view of heavy cost that would be involved in constructing a wall along the railway lines by the State Government.

I, therefore, urge upon the Minister of Railways to reconsider the matter and grant no objection certificate for providing primary amenities to the hutment dwellers on the railway lands in Bombay without any pre-conditions. The hutment dwellers are prepared to give undertaking to shift from the railway lands as and when such land is required for any railway projects.

(iv) Need for construction of a new bridge on Kanhan River on National Highway No.7 passing through Nagpur district in Maharashtra.

[Translation]

SHRI TEJSINGHRAO BHONSLE (Ramtek): Sir, the bridge constructed on Kanhan river on National Highway No.7 passing through District Nagpur, is hundred year old. This is a narrow bridge and often gets damaged by floods and its term also expired. This damaged bridge can fall any-time due to heavy traffic on it which will